

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 2113/2011

(Arising out of impugned final judgment and order dated 27-09-2010 in CMWP No. 7335/1987 passed by the High Court of Judicature at Allahabad)

SMT JAI SHREE DEVI (DEAD) THROUGH LRS. & ORS. Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

(With IA No. 119207/2019 - EXEMPTION FROM FILING O.T. and IA No. 119205/2019 - INTERVENTION/IMPLEADMENT)

Date : 17-11-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. Matrugupta Mishra, Adv.
Ms. Ishita Thakur, Adv.
Mr. Vignesh Srinivasan, Adv.
Ms. Sharmila Upadhyay, AOR

For Respondent(s)

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.

Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 25th November, 2021.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER